

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00634/2018 & OA/310/01543/2018**

**Dated Friday the 16<sup>th</sup> day of November Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

S.Ravichandran,  
S/o Subramanian,  
No. 28, Muthaiah Thevar Street,  
Koochadai,  
Madurai 625016. ....Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India rep by  
The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai, Chennai 600002.
- 2.Director of Postal Services,  
O/o. The Postmaster General,  
Southern Region (TN),  
Madurai 625002.
- 3.Superintendent of Post Offices,  
Ramanathapuram Division,  
Ramanathapuram 623501.
- 4.Assistant Superintendent of Post Offices,  
Paramakudi Sub Division,  
Paramakudi 623707. ....Respondents

By Advocate Mr. Su. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. MA filed by the applicant for condonation of delay is allowed.

Delay condoned.

2. The applicant has filed this OA seeking the following reliefs:

"1. To call for the records of the 3<sup>rd</sup> respondent pertaining to his order which is made in F1/3/12-13 dated 02.02.2016 and the order of 2<sup>nd</sup> respondent made Memo No. VIG/15-15/16-17MA dated 03.10.2016 and set aside the same; consequent to,

2. Direct the respondents to reinstate the applicant into service with all attendant benefits; and

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. When the matter is taken up for admission, learned counsel for the applicant submits that the applicant has made a revision petition dt. 28.12.2016 before the 1<sup>st</sup> respondent and a subsequent reminder dt. 26.03.2018 which are still pending and no order has been passed by the respondents. Learned counsel for the applicant submits that the applicant would be satisfied if the 1<sup>st</sup> respondent is directed to consider the revision petition and pass a speaking order within a time limit to be stipulated by this Tribunal.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. In view of the limited relief sought, the 1<sup>st</sup> respondent is directed to consider the revision petition of the applicant dt. 28.12.2016 at Annexure A12

in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage without going into the merits of the case.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**16.11.2018**

SKSI